

**THE HIGH COURT OF MADHYA PRADESH**

**M.Cr.C. No.44082/2018**

**(Narver Singh Vs. State of M.P.)**

**Indore dated :12/11/2018**

Shri Apoorv Joshi, learned counsel for the applicant.

Shri R.K. Sharma, learned Govt. Advocate for the respondent/State.

Heard. Case diary perused.

This is first application under Section 439, Cr.P.C for grant of bail in connection with Crime No.806/2018, Police Station-Jhabua, District-Jhabua, concerning offences under Sections 376, 376 (2)(n) and 450 of the IPC.

Learned counsel for the applicant seeks permission of this Court to withdraw this application .

Prayer is allowed.

Accordingly, this application is dismissed as withdrawn .

**(S.K. Awasthi)**  
**Judge**

*skt*